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Title: Need to expedite the matter relating to use of Gujarati language in the proceedings of Hon'ble High Court of Gujarat.

SHRI HARIN PATHAK (AHMEDABAD EAST): A proposal to authorize use of Gujarati language in the proceedings of the Hon'ble High Court of Gujarat duly approved was submitted to Her Excellency, Governor of Gujarat on 09/5/2011. Her Excellency, Governor of Gujarat had forwarded the proposal for consideration and approval to the Government of India to obtain consent of Hon'ble President of India at the earliest which is still pending. In this regard, it is also brought to the kind notice that several States in the country like Bihar, Madhya Pradesh, Uttar Pradesh and Rajasthan have already received authorization for use of Hindi language in the proceedings of their respective High Courts. The use of official language of the Gujarat State i.e. Gujarati in the proceedings of the High Court would increase active participation, understanding of the people at large in the judicial process and they will be able to redress their grievances in the language with which they are conversant. I, therefore, request the Hon'ble Prime Minister to expedite this matter.